

**GOVERNMENT OF INDIA
MINISTRY OF AYUSH**

LOK SABHA

**UNSTARRED QUESTION No. 3620
TO BE ANSWERED ON 13.03.2026**

Assessment of National AYUSH Mission

3620. Dr. Kalanidhi Veeraswamy:

Will the Minister of AYUSH be pleased to state:

- (a) whether the Government has conducted any independent impact assessment of the National AYUSH Mission (NAM) during the last three years;
- (b) the details of funds allocated and the actual expenditure incurred under the NAM in the country during the last three years, State/UT-wise, particularly in Tamil Nadu;
- (c) whether it is a fact that several sanctioned AYUSH dispensaries and integrated AYUSH units in Government hospitals remain non-functional due to a shortage of qualified practitioners and infrastructure gaps, if so, the details thereof;
- (d) the number of vacant posts of AYUSH doctors and para-medical staff in the country, State/UT-wise;
- (e) whether the Government has evaluated the mechanisms for scientific validation, quality control and standardisation for AYUSH drugs supplied under NAM; and
- (f) whether the Government proposes to enhance financial allocation and provide greater flexibility to States in designing AYUSH infrastructure and public health outreach in accordance with regional health needs and if so, the details thereof?

THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYUSH

(SHRI PRATAPRAO JADHAV)

- (a) Yes. Third-party evaluation of Centrally Sponsored Scheme (CSS) of National Ayush Mission (NAM) was conducted by NITI Aayog under the umbrella of Evaluation of CSS Scheme of the Health sector in the year 2025.
- (b) State/UT-wise funds sanctioned/allocated and utilised under the NAM in the country during the last three years including Tamil Nadu is furnished at **Annexure**.
- (c) & (d) Public Health being a State Subject, the primary responsibility to ensure availability of adequate infrastructure as well as Ayush doctors and para-medical staff in the country lies with the respective State/UT Governments. Accordingly, the status of various vacant posts of Ayush doctors and para-medical staff in the country is being maintained by the respective State/UT Government. Further, Under NAM, Ministry of Ayush is supporting the efforts of State/UT Governments by providing financial assistance for various activities including infrastructure development of various Ayush facilities and deployment of contractual manpower of Ayush doctors and para-medical staff for implementation of

different activities/ programmes as per the proposal received through State Annual Action Plans (SAAPs) within the existing provision of provision of NAM guidelines.

(e) No, such evaluation has been carried out. However, Government has made mandatory for the manufacturers to adhere to the prescribed requirements for licensing of manufacturing units & medicines including proof of safety & effectiveness, compliance with the Good Manufacturing Practices (GMP) as per Schedule T & Schedule M-I of Drugs Rules, 1945 and quality standards of drugs given in the respective pharmacopoeia. Further, Pharmacopoeia Commission for Indian Medicine & Homoeopathy (PCIM&H), sub-ordinate organization under Ministry of Ayush, lays down the formulary specifications and Pharmacopoeial standards for Ayurveda, Siddha, Unani and Homoeopathy (ASU&H) drugs which serves as official compendia for ascertaining the quality (identity, purity and strength) of the ASU&H drugs. PCIM&H also acts as the Appellate Drugs testing Laboratory for testing or analysis of ASU&H Drugs. In addition, it conducts capacity-building trainings at regular intervals for the standardization, quality control, and testing or analysis of ASU&H drugs for Drug Regulatory Authorities, Drug Analysts, and other relevant stakeholders, with a focus on laboratory techniques and methodologies essential for ensuring the quality of ASU&H drugs.

Further, Ministry of Ayush has established an Ayush vertical in the Central Drugs Standard Control Organisation (CDSCO), inspect various manufacturing units in coordination with the licensing authorities/drug inspectors of the respective States/Union Territories for ensuring safety and quality of Ayush medicines.

(f) Under NAM, a dedicated resource pool is being communicated to States/UTs as per requirement under different activities including Ayush infrastructure and public health activities through SAAPs. It is also stated that 25% of allotted resource pool is being earmarked for Flexipool component and liberty has been given to the States for projecting their demand/activities as per their felt need including Ayush infrastructure.

Annexure

State/UT-wise funds sanctioned/allocated and utilised under the NAM in the country during the last three years including Tamil Nadu

Sl. No	Name of States/UTs	2022-23		2023-24		2024-25		Total	
		Central Share released	Central Share Utilized						
1	Andaman & Nicobar Islands	142.39	142.39	407.29	398.28	542.75	498.96	1092.42	1039.63
2	Andhra Pradesh	0	0	0	0	2497.19	1552.62	2497.19	1552.62
3	Arunachal Pradesh	402.04	402.04	1186.04	1186.04	1498.84	1498.84	3086.92	3086.92
4	Assam	1011.77	1011.77	3471.45	3471.45	6511.87	6511.87	10995.09	10995.09
5	Bihar	0	0	1161.06	430.44	0	0	1161.06	430.44
6	Chandigarh	189.73	166.8	226.32	225.67	447.58	373.69	863.63	766.16
7	Chhattisgarh	0	0	2151.43	1825.94	3194.06	2592.84	5345.49	4418.78
8	Dadra & Nagar Haveli and Daman & Diu	0	0	408.45	408.45	690.73	690.73	1099.18	1099.18
9	Delhi	0	0	0	0	0	0	0	0
10	Goa	142.29	142.29	628.3	580.9	610.67	598.2	1381.26	1321.39
11	Gujarat	1908.62	1637.92	2961.42	1887.62	2623.1	698.18	7493.15	4223.72
12	Haryana	1219.91	1219.91	3026.59	2823.46	1371.9	1365.07	5618.39	5408.44
13	Himachal Pradesh	3873.58	3873.58	3659.22	3659.22	2899.09	2899.09	10431.89	10431.89
14	Jammu & Kashmir	4895.09	4895.09	7510.36	7510.36	4361.6	4361.6	16767.05	16767.05
15	Jharkhand	7752.57	7752.57	2390.42	2390.42	3217.06	3217.06	13360.05	13360.05
16	Karnataka	1714.09	1590.78	5031.54	4753.98	6067.28	3119.15	12812.91	9463.91
17	Kerala	4399.83	4399.83	7989.4	7989.4	11037.96	10472.07	23427.19	22861.3
18	Ladakh	72.27	72.27	47.32	47.32	190.29	190.29	309.87	309.87

19	Lakshadweep	116.32	116.32	332.01	332.01	220.48	214.77	668.81	663.11
20	Madhya Pradesh	1716	1716	6120	6120	8169.59	8169.59	16005.59	16005.59
21	Maharashtra	0	0	2235.54	1959.83	2681.16	1207.86	4916.69	3167.69
22	Manipur	1723	1694.59	0	0	1276.67	1191.2	2999.67	2885.79
23	Mizoram	117.27	117.27	1057.86	1057.86	1101.48	1101.48	2276.61	2276.61
24	Meghalaya	796.84	796.84	1722.6	1722.6	1520.48	1520.48	4039.92	4039.92
25	Nagaland	495.78	495.78	1016.97	1016.97	1342.11	1342.11	2854.86	2854.86
26	Odisha	0	0	0	0	2369.21	2369.21	2369.21	2369.21
27	Puducherry	623.95	623.51	197.08	179.21	683.4	325.49	1504.43	1128.21
28	Punjab	0	0	109.85	109.85	1701.1	1691.36	1810.95	1801.21
29	Rajasthan	0	0	3731.51	3731.51	15051.8	15051.8	18783.31	18783.31
	Sikkim	626.06	626.06	492.37	492.37	434.78	434.78	1553.21	1553.21
31	Tamil Nadu	2428.69	2125.68	6635.76	6431.24	7380.32	5551.27	16444.77	14108.19
32	Telangana	0	0	1225.17	1225.17	2491.38	2491.38	3716.55	3716.55
33	Tripura	1030.9	1030.9	566.99	566.99	815.77	815.77	2413.66	2413.66
34	Uttar Pradesh	14437.6	14189.87	12418.6	11925.3	13903.18	8172.22	40759.37	34287.38
35	Uttarakhand	1855.8	1855.8	3234.38	3234.38	2441.12	2441.12	7531.29	7531.29
36	West Bengal	1056.58	1042.18	3379.39	3326.39	2308.43	1364.07	6744.4	5732.64
	Total	54748.9	53738	86732.7	83020.6	113654.4	96096.2	255136	232855